

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./61/2123/2020

This the 12th day of **April, 2021**



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ashok Kumar Chatta age 61 years, S/o Late Sh. R.N. Chatta, R/o H.No. 583, Sector-E, Sainik Colony, Jammu.

.....Applicant
(Advocate: Mr. Naveed Hussain Naik)

Versus

1. The State of Jammu and Kashmir, through its Commissioner/Secretary, Power Development Department, Civil Secretariat, Srinagar.
2. The Development Commissioner Power, J&K, Srinagar.
3. The Chief Engineer, EM&RE Wing, Power Development Department, Canal Road, Jammu.

.....Respondents
(Advocate:- Mr. Amit Gupta, ld. AAG)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the representation dated 05.08.2019 (Annexure II at page 15 of the T.A.) of the applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Learned counsel for the respondents states that he has no objection to the disposal of the OA in the requested manner.
3. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to decide the representation dated 05.08.2019 (Annexure II at page 15 of the T.A.) of the applicant by passing a reasoned and speaking order in accordance with rules within a period of 02 months from the date of receipt of a certified copy of this order. In case the aforesaid representation is not available with the respondents, this T.A. would be treated as representation.
4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)